

OA 536/88

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28/9/88

Applicant through Shri B.S. Mainee,
Counsel.
Respondents through Shri O.P. Kshatriya,
Counsel.

Learned counsel for the respondents
wants further one week's time to verify
the facts stated by the applicant in
the rejoinder to the supplementary affidavit
filed by the respondents. Time prayed
for is granted. List on 16/10. 1988
for final hearing.

The case need not be treated
as part-heard.

Clerk
(P. C. Jain)
Member

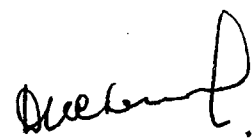
18/10/88

OA 536/88

Present:- Sh. B.S. Mainee Counsel for the applicant
Sh O.P. Kshatriya. Counsel for the respondents.

Learned Counsel for the respondents Sh. Kshatriya.
has stated that the relief claimed by the
applicant has already been granted by
the respondents to the applicant vide
order dt- 10/10/88/18/10/88. The transfer order
was cancelled & the application ^{has} become
infantious.

In view of this statement. The case
is dismissed as infructuous.


(D.K. CHAKRAVORTY)
Member (A)